

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

**OA No. 85/2020 (WZ)**

**Suraj Pradip Ajmera**

**... Applicant**

**V.**

**Ministry of Environment Forest & Ors.**

**... Respondents**

**REPLY ON BEHALF OF RESPONDENT NO. 3,  
AURANGABAD MUNICIPAL CORPORATION**

**Aniruddha S Kulkarni**

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**Reply Affidavit on behalf of respondent number 3,  
Aurangabad Municipal Corporation**

I, Saurabh Dattatraya Joshi, working as Deputy Commissioner (Solid waste management) . I am well aware of the facts of the present case and I am competent to swear and file this reply affidavit.

1. We are in receipt of the present original application and I have noted the contents thereof. The present application pertains to the treatment of municipal solid waste in the city of Aurangabad under the jurisdiction of Aurangabad Municipal Corporation (shortened to AMC henceforth).
2. Aurangabad city's population is approximately 12,28,032 according to the census of 2011. In the year 2016 the municipal limits of Aurangabad city expanded exponentially due to the merging of 28 villages into the principal areas. The Satara-Deolai village area was under the jurisdiction of two independent gram panchayats which got merged into the Aurangabad city consequently putting strain on various aspects of municipal administration including providing solid waste management, underground sewage facilities and sewage treatment facilities.



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3. While being part of the 12 gram Panchayat administration, the said area had very poor facilities regarding planned development, sanitation facilities, access roads, water supply, sewage treatment, municipal waste management etc. Since the time the said area has come under the jurisdiction of AMC, provision of various municipal facilities is underway and it is the constant endeavour of AMC to provide all various Municipal amenities and facilities.
4. Before giving parawise reply to the present application, this respondent would like to bring on record certain facts supported by records and information available in this office.
5. Aurangabad Municipal Council was established in the year 1936, the municipal area was around 54.5 Sq.Kms. It was elevated to the status of a Municipal Corporation on 8 December 1982 and simultaneously included 18 peripheral villages making the total area under its jurisdiction to 138.5 sq.kms.
6. There was a municipal solid waste disposal site at Naregaon where waste from Aurangabad city used to be transferred. In february 2018 local people from Naregaon opposed dumping of waste at the site. Later Hon. High court also ordered that no waste shall be dumped at Naregaon. As per the directions of hon. High court, government of Maharashtra set up a committee chaired by Divisional commissioner, Aurangabad division to ensure that the problem of solid waste management in the Aurangabad city is solved. The committee included as its member 1. Collector, Aurangabad, 2. Commissioner, Aurangabad Municipal corporation, 3. Regional officer, Aurangabad MPCB, 4. Dy. Commissioner (Solid waste management) Aurangabad Municipal Corporation. The committee was to ensure that alternative sites are provided for disposal of municipal solid waste.
7. The Aurangabad municipal corporation suggested 7 potential sites where the municipal solid waste processing plants could be set up. From among the 7 said sites the committee finalised 4 sites for setting up of MSW processing plant. The DPR for erection of processing infrastructure was prepared by Aurangabad Municipal corporation and submitted to the state government for sanction. The



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DPR was sanctioned and funds from the center and state government were provided to do the work.

8. AMC has proposed 4 MSW Handling and Treatment facilities at Chikhaltana (150 MT/day) Padegaon (150MT/day), Harsul (150MT/day), Kanchanwadi Biomethanation waste to energy plant (30MT/day) having a total treatment capacity of 480 MT/day capacity. Out of these 4, the facilities at Chikhaltana (150 MT/day) Padegaon (150MT/day),Kanchanwadi Biomethanation plant (30MT/day) are commissioned and active with a total wet waste treatment capacity of 330 MT/day.
9. The door to door waste collection from all 115 wards is done daily. 100% MSW collection and transportation has been in process in Aurangabad city since 4th February 2019 under an outsourced agency engaged by AMC. The collection is effectively monitored by GPS installed vehicles ; also weigh bridges installed at processing plants at Chikalthana and Padegaon are operated by AMC. 330 auto tippers, 29 secondary vehicles (19 refuse compactors, 10 tippers) are deployed for transportation of MSW from various zones to processing plants. All the vehicles are according to MSW 2016 Rules which are fully covered during transportation of MSW and all primary vehicles having separate compartments for dry and wet waste and wet containers for hazardous waste are being deployed.
10. Dry waste collection and disposal method by AMC : Around 150 TPD of dry waste is collected at 4 decentralized MRFs (Ramnagar, Central naka, Harsul and Kanchanwadi) and 2 centralized MRFs (Chikalthana and Padegaon) which are monitored punctually by the AMC on a daily basis. Total dry waste is partially sent for recycling agencies and partially for RDF to authorized plants for incineration under boilers used for steel industries and cement factories. Dry waste MRF is run at Ramnagar, Central Naka, Harsul and Kanchanwadi with the help of Centre for Applied Research and People's Engagement (CARPE) and United Nations Development Program (UNDP). High levels of personal hygiene and sanitation is ensured due to engagement and supervision of CARPE and UNDP.

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11. Wet waste collection and disposal method by AMC : Around 300 TPD of wet waste is collected and sent for processing at the 2 centralized waste to compost processing plants and 1 biomethanation plant. The waste to compost plants at Padegaon and Chikalthana have a treating capacity of 150 TPD each respectively and the bio methanation plant at Kanchanwadi has a treatment capacity of 30 TPD. Both the waste to compost facilities are based on technology having Presorting System, Windrow Composting, Compost Refining. The waste is initially passed over the auto feeder and conveyor belt for sorting and the wet waste is transferred onto Windrow which is turned frequently in order to maintain aerobic condition inside the pile.
12. The process of turning is repeated once every week for 5 weeks. Each heap on Windrow is allowed to stay on the compost pad for 35 days and at the end of 35th day the material is ready for further processing. After 35 days, the material is successfully sieved through a 2 state screening system of 35 mm followed by 16 mm. Screened material coming out of coarse segregation section (Trommels), requires further maturation time which is called as curing. Screened material has to be cured for at least three weeks in covered area which ensures complete maturation of compost. Cured material does not have odour because of carbon stabilization during aerobic decomposition. The plants at Padegaon and Chikalthana are run overtime to treat total daily generated waste on the same day. Till date a total of 14,800 tons of compost from Chikalthana and 7300 tons of compost from Padegaon has been produced and dispatched to authorised vendors.
13. Legacy waste : Approximately 12 lakh metric tonne waste is dumped at Naregaon, Padegaon and Chikalthana. It is proposed that biomining of the waste shall be done. Around 70% (32 acres) of the land will be reclaimed by this process, inert will be landfilled and plantation will be done over the periphery of the dump site. Biomining proposal has been prepared, it will be submitted to the Maharashtra Jeevan Pradhikaran for technical sanction. After receiving the technical sanction the same shall be sent to the State Government for their approval. EIA works have been issued to M/s. SV Enviro consultancy firm.

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14. Entire process of handling MSW at the processing and storage facilities is thoroughly scientific in nature and high standards of hygiene and sanitation are maintained at the facility. Workers employed at the facility are given protective gear like hand gloves, masks etc. Efforts are taken to keep the facility odour free.
15. Details of the MSW treatment facilities and their status -

| Project     | Type   | Capacity MT/day | Current Status  |
|-------------|--|-----------------|---|
| Chikhalthan | Windrow Composting for wet waste & material recovery facility for dry waste. | 150             | Processing plant operational at full capacity since 17/06/2019.<br><br>Till now 14,600 MT of compost has been produced.<br><br>A leachate collection tank of capacity 25 lakh liters is built at the plant. |
| Padegaon    | Windrow Composting for wet waste & material recovery facility for dry waste  | 150             | Processing plant operational at full capacity since 18/02/2020.<br><br>Till now 7300 MT of compost has been produced.<br><br>A leachate collection tank of capacity 45 lakh liters is built at the plant.   |

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| Harsul      | Windrow Composting for wet waste & material recovery facility for dry waste | 150 | 40% of the civil work has been done. Rest of the civil work is pending for want of land. The land acquisition is in progress. Meanwhile the machinery purchasing is in process. |
| Kanchanwadi | Bio Methanation project for wet waste                                       | 30  | Bio gas generation plant based on biomethanation process is operational and running from 26/01/2021.  |

## 16. Works according to the approved DPR -

| Type of work                    | Current status  |
|---------------------------------|---|
| Naregaon Legacy waste biominig. | Quantity estimation of legacy waste has been completed, total quantity of waste above mean ground level is 9,19,965 cubic meter.<br>The biominig proposal has been prepared, it will be sent to Maharashtra Jeevan Pradhikaran for technical sanction. After getting the technical sanction the same will be sent to the state government for approval.<br>The biominig work will begin by June 2022. |



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|---|--|
| Establishing a 150 MT treatment facility at Harsul.   | Around 40% of the civil work has been done. Rest of the civil work is pending for want of land. The land acquisition is in progress.<br>Meanwhile the machinery purchase is also in process.<br>Facility will be operational by the end of 2022. |
| Construction and demolition waste treatment facility. | Tender process in progress. The facility will be in operation by April 2022.   |
| Establishing a sanitary landfill site at Padegaon.    | Work for environment clearance has been given to M/S. SV Enviro consultancy firm. After getting EC the tender for sanitary landfill will be floated.<br>The landfill will be operational by the end of year 2022.                                |

17. Total amount of Rs. 148.79 crores has been sanctioned from the Central and State Government funds for DPR, out of which, Rs 72.32 crores have been given to AMC and the said amount has been spent till now.
18. Now this respondent will give a para wise reply to the original application.
19. Paragraph number 1 to 10 doesn't require any specific reply from this respondent.
20. In paragraph number 12 the applicant has produced details about the MSW sites which are installed and operational within the AMC limits. Compliance and current status Regarding the MSW sites in the AMC limits is already given above And hence not reproduced over here to avoid repetition.
21. In paragraph number 13 The applicant accepts that MSW processing treatment plants in AMC, have valid authorisation from MPCB. The applicant for the submit noncompliance regarding landfill site at Padegaon. Regarding the same, this respondent would like to submit that work for environment clearance has



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been given to M/S. SV Enviro consultancy firm. After getting EC the tender for sanitary landfill will be floated.

22. In paragraph number 14 the applicant admits that at present there is no dumping of solid waste at the Naregaon site. The applicant further talks about no processing taking place of the legacy waste at the site. This respondent would like to state that the issue regarding legacy waste is already dealt with above and hence not reproduced here to avoid repetition.
23. In paragraph number 15 the applicant mentions non compliances at Padegaon, Harsul, Chikalthana and Kanchanwadi MSW treatment facilities. In response, this respondent would like to submit, compliances, capacity and current status of all the facilities has already been mentioned above in detail. Timelines of the pending sites have also been explained above. Photographs which have been supplied and produced by the applicant don't reflect the true affairs which are at ground level.
24. High levels of personal hygiene and sanitation is ensured due to engagement and supervision of CARPE and UNDP. This respondent I would like to produce photographs showing the true state of affairs at the said facilities. Photographs of Padegaon, Chikalthana, Kanchanwadi and Harsul sites are collectively marked and annexed as **Annexure R/3/1 (Colly)**.
25. In paragraph number 16, the applicant has alleged that this respondent has not prepared any solid waste management plan and has not submitted the same with the State Government. In response, this respondent would like to submit that a Detailed Project Report for solid waste management has been submitted to the State Government and it has received government's approval on 12/04/2018. This DPR was further revised and got approval from the state government on 13/02/2020. It is being further revised since the fund allocated for biomining of legacy waste is insufficient. The revised proposal has been prepared, it will be sent to Maharashtra Jeevan Pradhikaran for technical approval. After getting the technical sanction the same will be sent to the state government for approval. A

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copy of the government resolution approving the DPR is marked and annexed herewith as **Annexure R/3/2.**

26. In paragraph number 17, the applicant admits that this respondent has arranged for door to door collection of solid waste from all households but he is alleging that this respondent is not creating enough awareness regarding segregation. In response this respondent would like to submit that 80 to 85% segregation at source is being done. **As a result all India ranking of Aurangabad city in Swachh sarvekshan has increased from 220 in the year 2019 to 26 in the year 2020 it has further improved to 22 in recently announced Swachh Sarvekshan 2021 results. Also Aurangabad city has been awarded "Gold" status in a new award category titled Prerak DAUUR [Divya (Platinum), Anupam (Gold), Ujjwal (Silver), Udit (Bronze), Aarohi (Aspiring)] Samman which is a part of Swaccha Sarvekshan. This status is the second highest status after platinum. This status is awarded based on performance in 6 key indicators which are segregation of waste, processing of wet waste, processing and recycling of dry waste, processing of C&D waste, waste going to landfill and sanitation status of the city. Other cities that have received Gold status are Pune and Nagpur.** A copy of the result of Prerak DAUUR Samman is marked and attached as **Annexure R/3/3.**

27. From paragraph no 18-20 the Applicant stated that ,this respondent is not doing segregation of waste at source, has not established waste disposal centres, etc. In response, this respondent would like to submit that municipal staff of this respondent is doing awareness work about source segregation of waste and also manually segregating the wet, dry, sanitary waste and other waste at source. Workers employed at the facility are given protective gear like hand gloves, masks etc. It is wrong to say that this respondent is continuously doing landfilling and dumping at the sites as alleged by the applicant. Photographs produced by this respondent itself show a good standard of hygiene and cleanliness at the above-described MSW sites. This respondent is not doing any haphazard dumping at any of the MSW sites.

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28. In response this respondent would like to submit, AMC is implementing Swaccha Maharashtra and the Majhi Vasundhara campaign successfully for conservation of environment in various ways. AMC encourages citizens, volunteers and NGOs to participate in river clean up initiatives, segregation of municipal solid waste at source, maintaining good community hygiene and sanitation standards. Citizens, volunteers and NGOs are overwhelmingly participating in various initiatives and programs. AMC continuously keeps encouraging citizens to segregate the waste at source and then hand it over to the municipal staff. AMC has arranged citizen visits at the processing site so as to increase the awareness regarding solid waste management. Photographs of awareness campaigns initiated by the AMC are collectively marked and annexed as **Annexure R/3/4 (Colly)**.
29. In paragraph number 21 the applicant has alleged that respondent number 5 has not examined the proposal for authorisation, Chikalthana MSW processing site is within 2 km from Aurangabad Airport and NOC from the Airport Authority has not been obtained. In response to this this respondent would like to submit that the Airport Authority of India has never raised any kind of objection regarding the location of MSW site at Chikalthana this respondent has obtained valid authorisation from MPCB.
30. Regarding paragraph number 22 two of the application this respondent doesn't wish to offer any comments, except stating that, this respondent is duly complying all the conditions which are laid down in the authorisation granted by the MPCB and due compliance of the standards is reported by this respondent to the MPCB on a regular basis. Whatever information is being sought by the MPCB, this respondent is providing that information and compliances to the satisfaction of MPCB and they have been regularly acknowledging the compliances made by this respondent.
31. Regarding paragraph number 23 this respondent would like to submit that MPCB has issued certain directions to this respondent and this respondent has given clarification to the MPCB regarding those directions.

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32. Regarding paragraph number 24 this respondents doesn't wish to offer any comments.
33. In paragraph number 25 the applicant alleges non compliance of conditions by respondent number 3 of the authorisation dated 11-01-2019. It is further alleged that this respondent has not complied with EIA Notification, 2006 and Solid Waste Management Rules, 2016 and non development of Green Belt around the MSW processing sites. In response to that, this respondent would like to state that the Secretary, MoEF&CC, Government of India by a letter dated 3rd July 2017 has granted exemption from obtaining prior environment clearance under the EIA Notification, 2006 for the MSW processing sites. Copy of the Letter dated 3rd July 2017, bearing no. D.O. No. 22-19/2017-IA-III by the Secretary, MoEF&CC is marked and annexed as **Annexure R/3/5.**
34. As regards to the landfill site at Padegaon, work for environment clearance has been given to M/S. SV Enviro consultancy firm. After getting EC the tender for sanitary landfill will be floated. This respondent has developed a green belt around each of the MSW sites located at Chikalthana, Padegaon and Kanchanwadi. Photographs of the Green Belt around each of the sites is collectively marked and annexed as **Annexure R/3/6 (Colly).**
35. In paragraph number 26 the applicant alleges non compliance of conditions according to a visit report dated 19-04-2018 which was conducted by respondent authorities, revenue officials and garden supervisor. In response to that this respondent would like to state as follows -
- Chikhalthana MSW facility has been operating at full capacity since 17-06-2019.
  - There was a proposal of setting up MSW facility at Ramnagar but later on that proposal was cancelled.
  - Padegaon MSW facility is operating at full capacity from 18-02-2020.
  - Biomethanation Waste to energy plant generating biogas has been operational at Kanchanwadi from 26-01-2021.

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- With respect to legacy waste at Naregaon site, Quantity estimation of legacy waste has been completed, total quantity of waste above mean ground level is 919965 cubic meter. The biomining proposal has been prepared, it will be sent to Maharashtra Jeevan Pradhikaran for technical sanction. After getting the technical sanction the same will be sent to the state government for approval.
- Regarding MSW site at Harsul, civil work is in progress and is likely to be completed and the plant is likely to be operational by the end of 2022.
- There was a proposal to set up an MSW site at Mitmita, but later on the said proposal was cancelled.

36. In paragraph number 27 the applicant has stated about a visit report dated 04-08-2018 at the Padegaon MSW site having a slaughterhouse adjacent to it. In response to the said observations, this respondent would like to state that MPCB has granted consent to Padegaon MSW site on 11-01-2019 and it is operational from 18-02-2020. MPCB has granted consent to the slaughterhouse on 07-01-2020. As the facility is operational, regular spraying and other activities are undertaken which has shown results, as there is minimal odour and flies. Around 4500 trees have been planted as a green belt around the SWM site. As of now there are no non compliances at the said site. Near to the side side there is an authorised development and hutments.

37. In paragraph number 28 the applicant has mentioned a report dated 21-08-2018 regarding the MSW site at Kanchanwadi. In response to that this respondent would like to state that presently no waste is being stored at the site. Biomethanation waste to energy plant of 30 MT/D is operational from 26-01-2021. There is no leachate at the site.

38. In paragraph number 29 The applicant is referring to a visit report dated 27-02-2018. In response to the observations in the said report this respondent would like to state that Compliances and present status of all the reports has already been stated above and hence not reproduced here to avoid repetition. DPR for the biomining of legacy waste at Naregaon has been prepared.

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39. In paragraph number 30 the applicant mentions various visit reports regarding the Harsul MSW facility. In response to that this respondent would like to state that at present there is no dumping of waste occurring at this site. Whatever small amount of waste was laying at the site has been processed. Present status of the site has already been mentioned about and therefore not reproduced here to avoid repetition. A copy of work order for processing of waste at harsul site is marked and attached as **Annexure R/3/7.**
40. In reply to paragraph number 31 this respondent would like to state that this respondent has obeyed all the directions which have been given by the MPCB and has reported to them all the compliances of the consent conditions, which have been duly acknowledged by them. This respondent is a law abiding authority and it has not disregarded any directions or orders passed by any authority or any Court of law.
41. In response to paragraph number 32 this respondent would like to state that this respondent has appeared before hon. High court from time to time and the hon. High court has not passed any adverse order in this regard. The matter is pending in hon. High court.
42. In paragraph Number 33, the applicant is mentioning the cause of action which arose based upon a reply given by respondent number 5. Cause of action cannot arise from the date mentioned. The present application is not within the statutory limitation as given under the NGT Act and hence is barred by limitation.
43. With respect to the grounds raised by the applicant this respondent would like to state as follows -
- This respondent is in total compliance of the solid waste management rules 2016.
  - Secretary, MoEF&CC, Government of India by a letter dated 3rd July 2017 has granted exemption from obtaining prior environment clearance under the EIA Notification, 2006 for the MSW processing sites.

  
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- MPCB has granted authorisation to this respondent for its MSW sites and this respondent is scrupulously complying with the conditions of the said authorisation.
- The Airport Authority of India has never taken any objection with respect to the Chikhalthana MSW site and therefore their NOC is not required. The Airport Authority of India has never raised any complaint with respect to the said MSW site.
- This respondent has already explained that it has complied with the observations in 04-08-2018 visit report and this respondent is in total compliance with respect to solid waste management rules 2016 for the Padegaon MSW site.
- This respondent has developed green belt at all the MSW sites.
- MPCB has granted consent to the slaughterhouse at Padegaon. As the facility is operational, regular spraying and other activities are undertaken which has shown results, as there is minimal odour and flies. There is no dumping of any waste material at the site.
- At all the MSW sites there is proper segregation of all kinds of waste material. 80 to 85% segregation at source is being done by AMC.
- Leachate collection tanks of 25 lakh liters and 45 lakh liters capacity are constructed at Chikhalthana and Padegaon sites respectively. The leachate treatment by using soil biotechnology is proposed at both sites.

28. In response to the prayers of the present application this respondent would like to state that this respondent is not dumping any unsegregated waste at any of its MSW sites, almost 80 to 85% segregation at source is being done, this respondent has a comprehensive and concrete plan in place for generating public awareness in the citizens of Aurangabad city and the same is being successfully implemented by overwhelming public participation, this respondent has already given the time frame and current status of its various projects in detail, this

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respondent is in compliance with respect to MSW rules 2016 for Aurangabad city and therefore it is prayed that no cost may kindly be imposed on the Aurangabad Municipal Corporation.

29. This respondent would like to state that they are implementing an efficient and dense underground sewage network line, sewage treatment plants, municipal solid waste handling and processing system and other environmentally friendly initiatives under the Majhi Vasundhara and Swaccha Maharashtra Abhiyan. It is not the case of the applicants that the respondent is sitting idle and doing nothing. This respondent is working hard to complete the works undertaken for restoring degraded environment at various places, due to various causes and is showing results on ground. Citizens of the city of Aurangabad are voluntarily coming forward to take part in various public engagements for improving the overall environment of the city and this respondent is undertaking serious efforts in providing a better and healthy environment to the citizens of Aurangabad. As a result, the city's ranking in Swachha Sarvekshan has kept on getting better.

30. That in light of the above submissions It is respectfully prayed that this answering respondent no. 3, Aurangabad Municipal Corporation Shall abide by any orders or directions issued by the Honourable Tribunal, as appropriate.

  
Deponent

Saurabh D. Joshi  
Dy. Commissioner, AMC

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### VERIFICATION

That whatever is stated above is true and correct to the best of my knowledge, ability and the information which is available with the office of this respondent.

Verified at Aurangabad on 25th November, 2021.

  
Deponent

Saurabh D. Jashi  
Dy. Commissioner, AMC

### AFFIDAVIT

Solemnly affirmed before me  
by Shri / Smt. Saurabh Dattatraya Jashi  
Age 30 Year Occup.: service  
R/o Aurangabad  
P.O. Aurangabad Dist. Aurangabad  
Who identified by self verified / other good  
Whom He/ She is personally known.

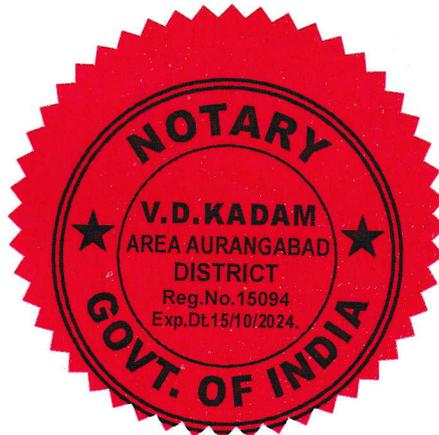
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25 NOV 2021







Presorting Section



Prepatory Section



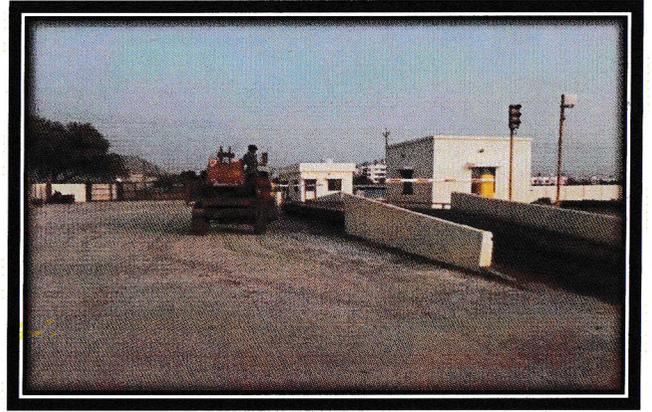
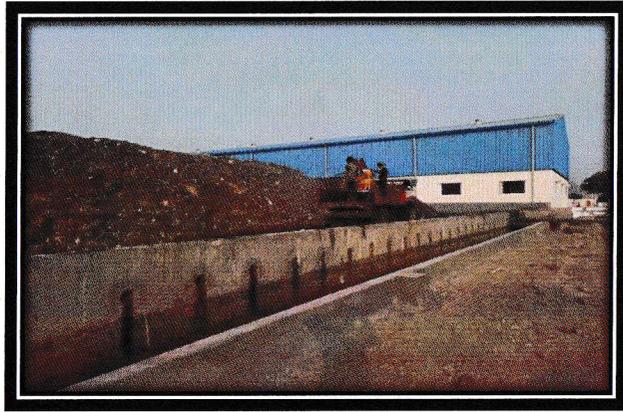
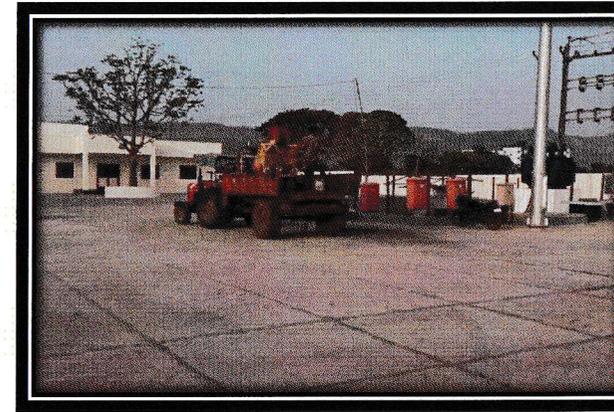
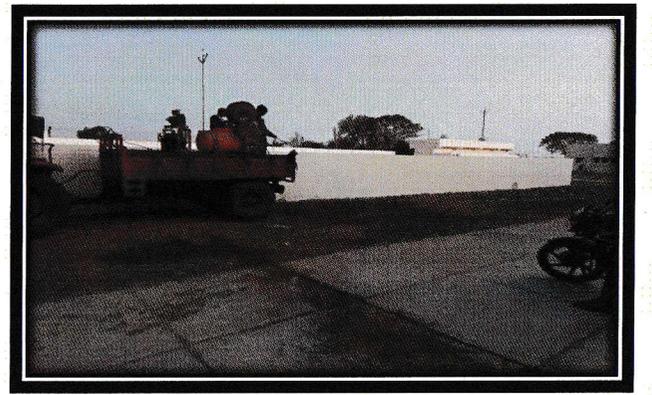
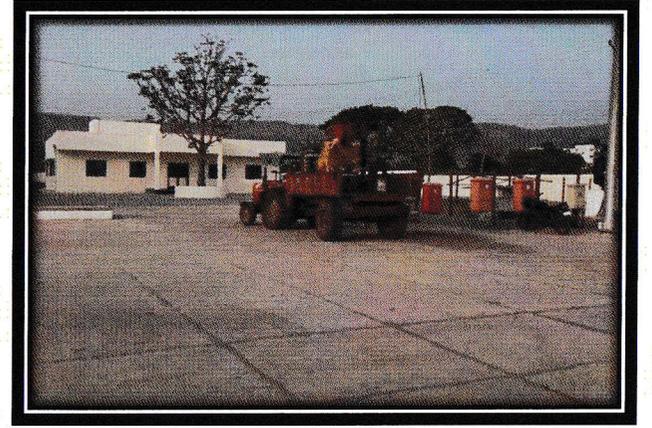
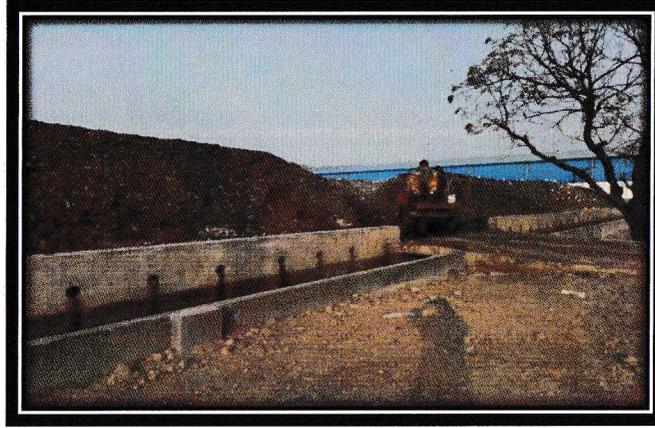
Finishing Section



Storing Section



# Spraying of Biosanitizer



# चिकलठाणा घनकचरा प्रक्रिया केंद्र



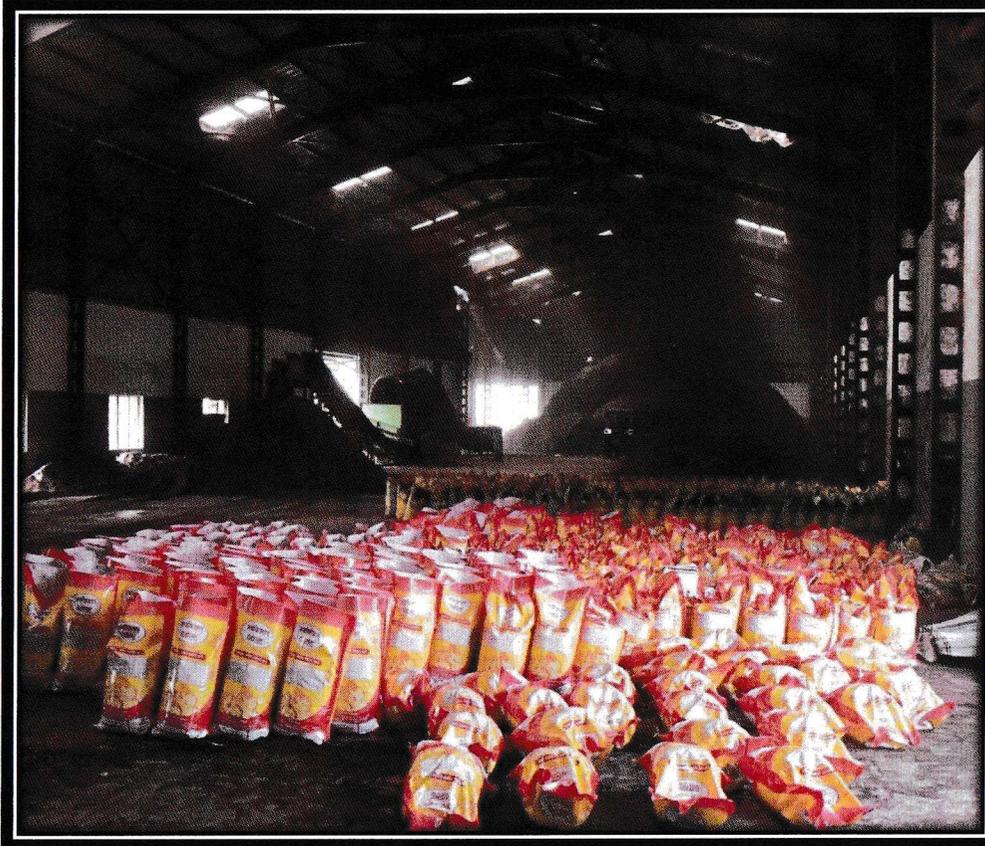
Preparatory Section



Coconut Shredding Section



Storing Section



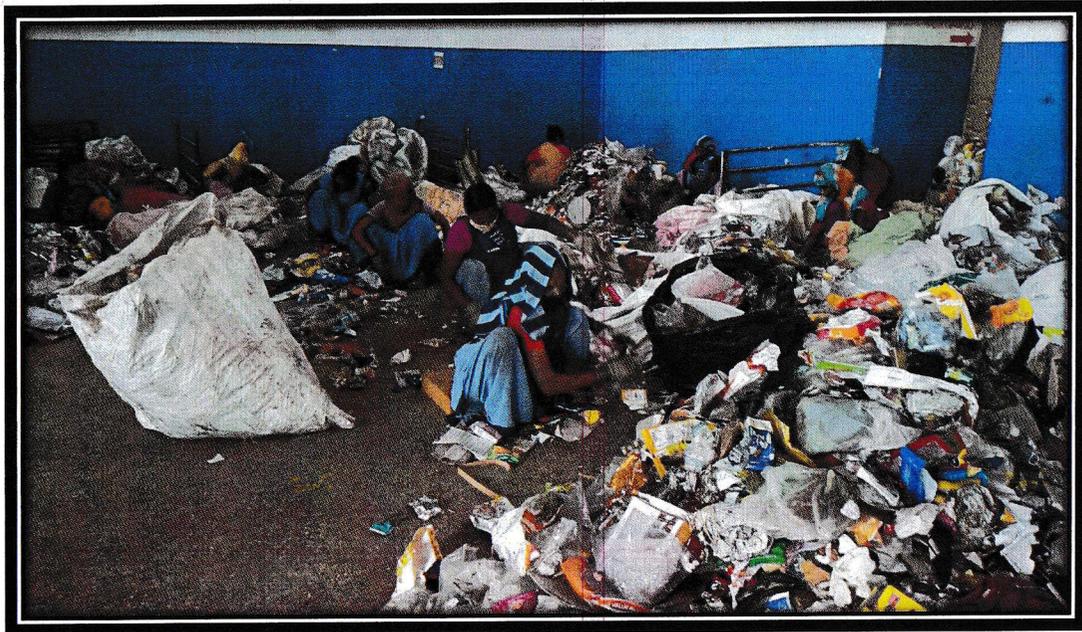
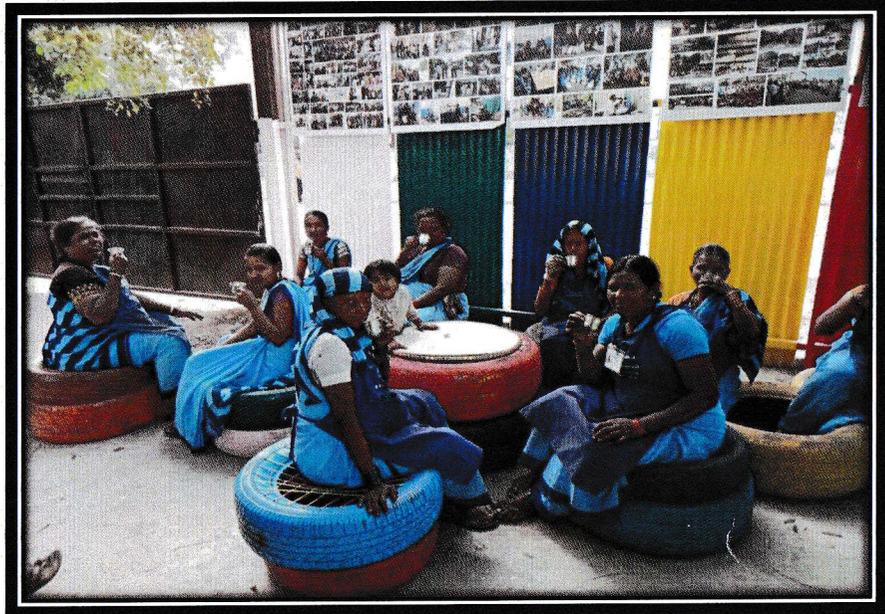
# कांचनवाडी घनकचरा प्रक्रिया केंद्र



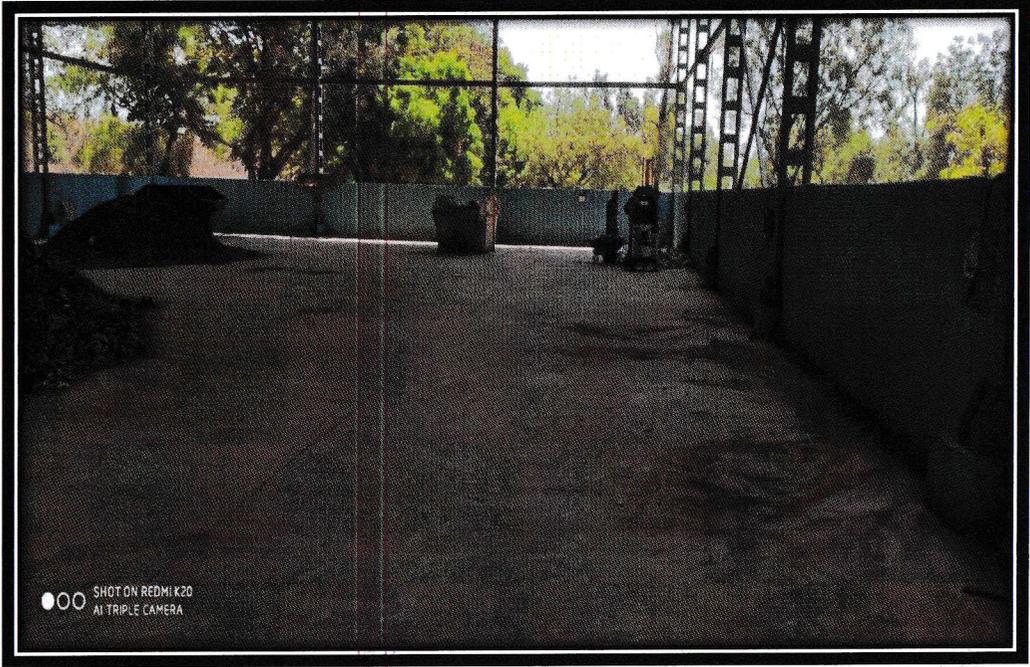
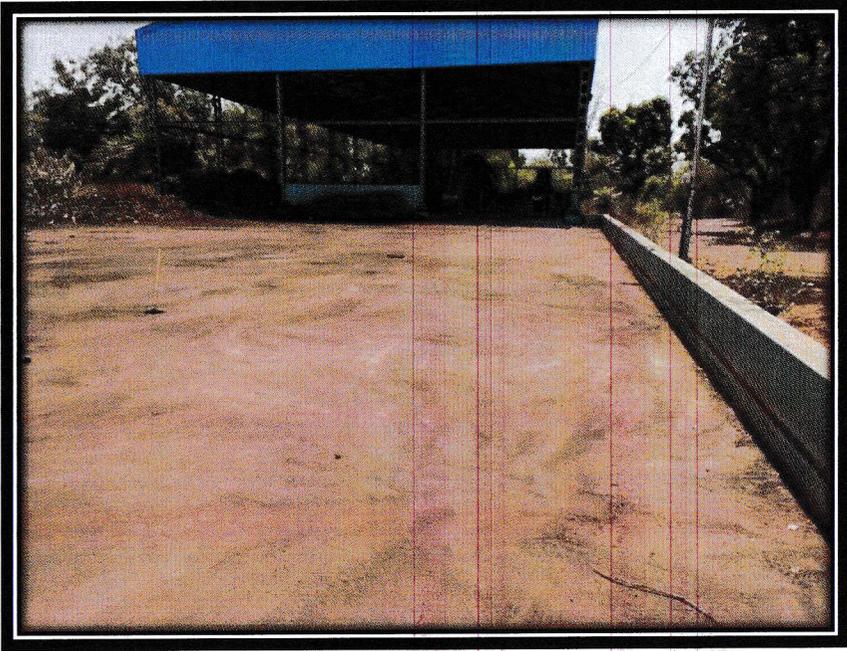




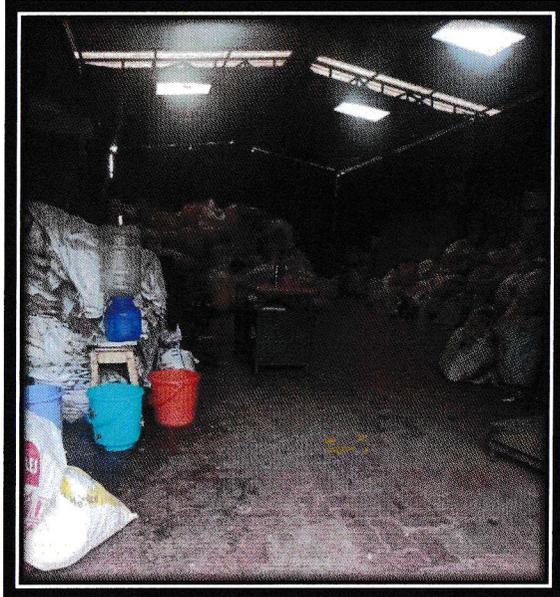
# रामनगर सुका कचरा प्रक्रिया



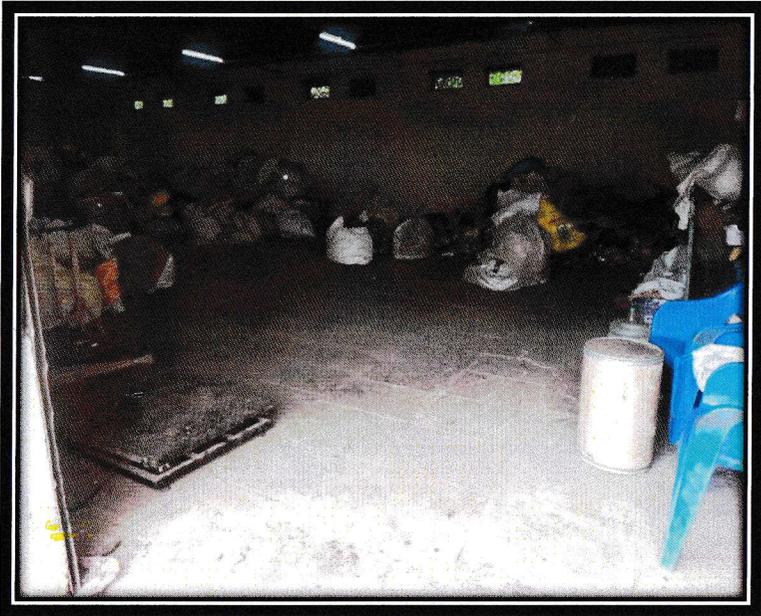
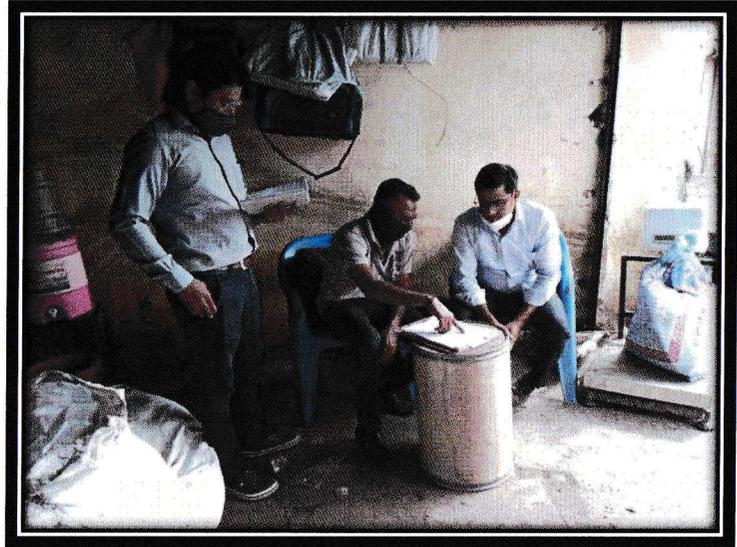
# हर्सुल सुका कचरा प्रक्रिया केंद्र



# कांचनवाडी सुका कचरा प्रक्रिया केंद्र



# सेंट्रल नाका सुका कचरा प्रक्रिया



स्वच्छ भारत अभियान (नागरी) अंतर्गत नागरी  
घनकचरा व्यवस्थापन प्रकल्पास सुधारित  
प्रशासकीय मान्यता देण्याबाबत.  
औरंगाबाद महानगर पालिका, जिल्हा औरंगाबाद.

महाराष्ट्र शासन

नगर विकास विभाग

शासन निर्णय क्रमांक:- स्वमअ-२०१९/प्र.क्र.१४३/नवि-३४

हुतात्मा राजगुरु चौक, मादाम कामा मार्ग,

मंत्रालय, मुंबई-४०० ०३२.

दिनांक: १३ फेब्रुवारी, २०२०

**वाचा:-**

१. शासन निर्णय, नगर विकास विभाग, क्रमांक: स्वभाअ-२०१५/प्र. क्र. २३/नवि-३४, दि. १५.०५.२०१५
२. शासन निर्णय, नगर विकास विभाग, क्रमांक:- स्वमअ-२०१८/प्र.क्र. १४३/नवि-३४, दि.१२.०४.२०१८
३. स्वच्छ भारत अभियान (नागरी) अंतर्गत गठीत उच्चाधिकार समितीच्या दिनांक ३०/०८/२०१९ रोजी संपन्न झालेल्या बैठकीचे इतिवृत्त.

**शासन निर्णय :-**

स्वच्छ महाराष्ट्र अभियान (नागरी) अंतर्गत औरंगाबाद महानगर पालिकेच्या रु. ९१,७९,५०,०००/- (रुपये एक्याण्णव कोटी एकोणऐंशी लक्ष पन्नास हजार फक्त) किंमतीच्या नागरी घनकचरा व्यवस्थापन प्रकल्पास संदर्भीय क्रमांक २ येथील शासन निर्णयानुसार प्रशासकीय मंजूरी देण्यात आली आहे.

२. सदर प्रकल्पास प्रशासकीय मंजूरी देताना औरंगाबाद शहरात निर्माण होणाऱ्या सर्व घनकचऱ्यावर केंद्रीकृत पद्धतीने प्रक्रिया करण्याचे प्रस्तावित होते. तथापि, अशा प्रकारे केंद्रीकृत प्रक्रिया करण्यासाठी लागणारी जागा औरंगाबाद महानगर पालिकेस उपलब्ध न झाल्याने विकेंद्रीकृत पद्धतीने शहरातील तीन ठिकाणी प्रक्रिया केंद्र उभारण्याचे विभागीय आयुक्त, औरंगाबाद विभाग यांच्या अध्यक्षतेखाली गठित समितीने ठरविले. त्या अनुषंगाने मंजूर प्रकल्प अहवालात बदल करून त्यास सुधारित प्रशासकीय मान्यता देण्याची विनंती औरंगाबाद महानगर पालिकेने केली आहे.

३. यानुसार, औरंगाबाद महानगर पालिकेने रु. १४८,७९,०३,०००/- (रुपये एकशे अठ्ठ्याळीस कोटी एकोणऐंशी लक्ष तीन हजार फक्त) किंमतीच्या सुधारित अंदाजपत्रकास महाराष्ट्र जीवन प्राधिकरणाची तांत्रिक मान्यता घेऊन राज्य अभियान संचलनालयाकडे प्रस्ताव सादर केला आहे.

४. सदर प्रस्तावाची छाननी राज्य अभियान संचालनालयाच्या स्तरावर करून त्यास राज्यस्तरीय तांत्रिक समितीने मान्यता दिल्यावर सदर प्रस्ताव दिनांक ३०/०८/२०१९ रोजी झालेल्या उच्चाधिकार समितीच्या बैठकीत ठेवण्यात आला होता. सदर बैठकीत उच्चाधिकार समितीने औरंगाबाद महानगर पालिकेच्या सुधारित प्रकल्प अहवालास मान्यता प्रदान केली आहे.

५. औरंगाबाद महानगरपालिकेने सादर केलेल्या रु. १४८,७९,०३,०००/- (रुपये एकशे अठ्ठ्याचाळीस कोटी एकोणऐंशी लक्ष तीन हजार फक्त) किंमतीच्या प्रस्तावापैकी रु. ९१,७९,५०,०००/- (रुपये एक्याण्णव कोटी एकोणऐंशी लक्ष पन्नास हजार फक्त) किंमतीच्या (या शासन निर्णयासोबत जोडलेल्या विवरणपत्रातील रकाना क्र. २ व रकाना क्र. ३ मध्ये दर्शविल्यानुसार) प्रस्तावास संदर्भीय क्रमांक २ येथील शासन निर्णयान्वये प्रशासकीय मान्यता देण्यात आली आहे. औरंगाबाद महानगर पालिकेने सादर केलेल्या रु. १४८,७९,०३,०००/- (रुपये एकशे अठ्ठ्याचाळीस कोटी एकोणऐंशी लक्ष तीन हजार फक्त) किंमतीच्या (या शासन निर्णया सोबतच्या विवरणपत्रातील रकाना ४ व रकाना ५ मध्ये दर्शविल्यानुसार) सुधारित प्रकल्प अहवालात मूळ प्रकल्प अहवालातील काही बाबींची संख्या कमी केली आहे, काही बाबी वगळल्या आहेत तर, काही बाबी नव्याने समाविष्ट केल्या आहेत. यामुळे मूळ प्रकल्प अहवालात रु. ५६,९९,५४,७७८ (छप्पन्न कोटी नव्याण्णव लक्ष चोपन हजार सातशे अठ्याहत्तर फक्त) ने वाढ झाली आहे. उच्चाधिकार समितीने दिलेल्या मान्यतेच्या अनुषंगाने या शासन निर्णया सोबतच्या विवरणपत्रातील रकाना ६ मध्ये दर्शविलेल्या रु. ५६,९९,५४,७७८ (छप्पन्न कोटी नव्याण्णव लक्ष चोपन हजार सातशे अठ्याहत्तर फक्त) अधिक किंमतीच्या बाबी मंजूर करण्यास शासन मान्यता देत आहे

६. सदरच्या बदलामुळे औरंगाबाद महानगरपालिकेच्या सविस्तर प्रकल्प अहवालाची सुधारित किंमत रु. १,४८,७९,०३,९३७/- (रुपये एकशे अठ्ठ्याचाळीस कोटी एकोणऐंशी लक्ष तीन हजार नऊशे सदतीस फक्त) एवढी राहिल. तसेच, वित्तीय आकृतीबंध पुढील तक्त्यात नमुद केल्याप्रमाणे राहिल.

| (किंमत रु. कोटीमध्ये)          |   |  |  |   |
|--------------------------------|---|--|--|---|
| प्रकल्पाची मंजूर सुधारित किंमत | स्वच्छ भारत अभियान (नागरी) अंतर्गत अनुज्ञेय किंमत | केंद्र शासनामार्फत अनुज्ञेय अनुदान (अनुज्ञेय प्रकल्प किंमतीच्या ३५%) | राज्याचा अनुज्ञेय हिस्सा (६०:४० या प्रमाणात) | नागरी स्थानिक स्वराज्य संस्थेचा सहभाग (केंद्र व राज्य शासनामार्फत मंजूर अनुदाना व्यतिरिक्त)   |
| १                              | २   | ३  | ४  | ५   |
| १४८.७९०३                       | १४७.००००  | ५१.४५००  | ३४.३०  | ६३.०४०३<br>(यापैकी रु. ३८.२४ कोटी एवढा निधी राज्य शासन देईल तर उर्वरित रु २४.८००३ कोटी एवढा निधी औरंगाबाद महानगरपालिकेस द्यावा लागेल) |

७. संदर्भीय क्रमांक २ येथील दिनांक १२.०४.२०१८ च्या शासन निर्णयात नमूद अटी व शर्तीचे पालन करणे बंधनकारक राहिल.

८. सदर शासन निर्णय महाराष्ट्र शासनाच्या [www.maharashtra.gov.in](http://www.maharashtra.gov.in) या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संकेतांक २०२००२१३१७१९९४४७८२५ असा आहे. हा आदेश डिजीटल स्वाक्षरीने साक्षांकित करुन काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

**Ajit Sahebrao  
Palwe**

Digitally signed by Ajit Sahebrao Palwe  
DN: CN = Ajit Sahebrao Palwe, C = IN,  
S = Maharashtra, O = Government Of  
Maharashtra, OU = Urban  
Development Department  
Date: 2020.02.17 11:23:57 +05'30'

(अजित पालवे)

कार्यासन अधिकारी, महाराष्ट्र शासन

प्रति,

१. मा. मुख्यमंत्री यांचे अपर मुख्य सचिव
२. मा. मंत्री, नगर विकास यांचे खाजगी सचिव,
३. मा. राज्यमंत्री नगरविकास विभाग यांचे खाजगी सचिव
४. अप्पर मुख्य सचिव, वित्त विभाग यांचे स्वीय सहायक
५. अप्पर मुख्य सचिव, नियोजन विभाग यांचे स्वीय सहायक
६. प्रधान सचिव, नगर विकास विभाग (२) यांचे स्वीय सहायक
७. सदस्य सचिव, महाराष्ट्र जीवन प्राधिकरण, मुंबई.
८. आयुक्त तथा संचालक, महानगरपालिका प्रशासन संचालनालय, मुंबई.
९. राज्य अभियान संचालक, स्वच्छ महाराष्ट्र अभियान संचालनालय, मुंबई.
१०. विभागीय आयुक्त, औरंगाबाद विभाग, औरंगाबाद.
११. जिल्हाधिकारी, औरंगाबाद.
१२. जिल्हा प्रशासन अधिकारी, औरंगाबाद.
१३. आयुक्त, औरंगाबाद महानगर पालिका
१४. निवडनस्ती, नवि-३४.

**Regarding giving improved administrative approval to the Civil Solid Waste Management Project under Swachh Bharat Abhiyan (Civil). Aurangabad Municipal Corporation, District Aurangabad.**

**Government of Maharashtra**

**Urban Development Department**

**Government Resolution No. :- SMA-2019/File.No.143/Nvi-34**

Hutatma Rajguru Chowk, Madam Cama Road,

Mantralaya, Mumbai – 400 032

Date : 13 February, 2020

Read:-

1. Govt. Resolution, Urban Development Department, No: SMA-2015/File.No.23/Nvi-34, dated 15.05.2015
2. Govt. Resolution, Urban Development Department, No: SMA-2018/File.No.143/Nvi-34, dated 12.04.2018
3. Minutes of the high level committee meeting dated 30/08/2019 constituted under Swacha Bharat Mission (Civil).

Government Resolution:-

Under Swachh Maharashtra Abhiyan (Civil) Rs. 91,79,50,000/- (Rupees Ninety One Crores Seventy Nine Lakhs Fifty thousand Only) has been given administrative approval as per Government Decision at Reference No. 2 for Urban Solid Waste Management Project.

2. While giving administrative approval to this project, it was proposed to process all the solid waste in Aurangabad city in a centralized manner. However, due to unavailability of land to Aurangabad Municipal Corporation for such centralized processing, the decision to set up three decentralized processing centers in the city was decided by a meeting chaired by the Divisional Commissioner, Aurangabad Division. In that regard, Aurangabad Municipal Corporation has requested to give administrative approval to the project by amending the approved project report.

3. Accordingly Aurangabad Municipal Corporation has submitted an amended proposal amounting to Rs. 148,79,03,000/- (Rupees One hundred and forty eight crores, seventy nine lakhs, three thousand only) to the State

Mission after getting technical approval from the Maharashtra Jeevan Pradhikaran.

4. After scrutinizing the proposal at the level of State Mission Directorate and approving it by the state level technical committee, the proposal was put up in the high level committee held on 30/08/2019. In this meeting, the High Level Committee has approved the Improved Project Report of Aurangabad Municipal Corporation.

5. Improved proposal of Rs. 148,79,03,000/- (Rupees One hundred and forty eight crores, seventy nine lakhs, three thousand only) submitted by Aurangabad Municipal Corporation amount of Rs. 91,79,50,000/- (Rupees Ninety One Crores Seventy Nine Lakhs Fifty thousand Only) is hereby being granted administrative approval as per above reference no. 2 (as per column 2 & 3 of the statement annexed hereby to this government resolution). Improved project report of 148,79,03,000/- (Rupees One hundred and forty eight crores, seventy nine lakhs, three thousand only) submitted by Aurangabad Municipal Corporation (as per the column 4 & 5 of the schedule annexed hereby to this government resolution) few items from the original project report have been reduced in the improved project report, few items have been removed, few items have been newly added. Therefore there is an increase by Rs. 56,99,54,778 (Rupees Fifty six crores, ninety nine lakhs, fifty four thousand, seven hundred and seventy eight only) in the original project report. According to the approval granted by the High Powered Committee, according to column 6 of the statement annexed to this government resolution government is approving the increased amount of Rs. 56,99,54,778 (Rupees Fifty six crores, ninety nine lakhs, fifty four thousand, seven hundred and seventy eight only).

6. Due to the said change, improved cost of the detailed project report of Aurangabad Municipal Corporation is Rs. 1,48,79,03,937/- (Rupees One hundred and forty eight crores, seventy nine lakhs, three thousand only). Similarly financial figure will be according to the following table.

Amount in crore rupees

| <b>Approved improved Project Cost</b> | <b>Amount permissible as per Swaccha Bharat Mission (Civil)</b> | <b>Permissible fund by the Central Government (35% of the permissible project cost)</b> | <b>Permissible portion of State Contribution (60:40 ratio)</b> | <b>Contribution by local self administration (In addition to the approved funds)</b> |
|---------------------------------------|---|---|--|--|
| 1                                     | 2   | 3   | 4  | 5  |
| 148,7903                              | 147,0000  | 51.4500   | 34.30  | 62.0403<br>(Out of this Rs. 38.24 fund will be given by the State Govt. and          |

|  |  |  |  |  |
|--|--|--|--|--|
|  |  |  |  | remaining Rs. 24.8003 crores fund will have to be given by Aurangabad Municipal Corporation) |
|--|--|--|--|--|

7. Following the terms and conditions according to the government resolution at serial no. 2 dated 12.04.2018, will be binding.

8. The present government resolution has been made available on [www.maharashtra.gov.in](http://www.maharashtra.gov.in) Government of Maharashtra website and is being given number 2020021317119447825. This order has been digitally signed.

By order and in the name of Governor of Maharashtra.

**(Ajit Sahebrao Palwe)**

Executive Officer, Government of Maharashtra

To,

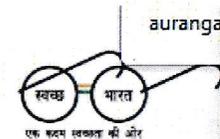
1. Additional Chief Secretary, Hon'ble Chief Minister
2. Personal Secretary, Minister for Urban Development,
3. Personal Secretary, Minister of State for Urban Development,
4. Private Secretary, Additional Chief Secretary Finance Department
5. Private Secretary, Additional Chief Secretary Planning Department
6. Private Secretary, Principal Secretary Urban Development (2)
7. Member Secretary, Maharashtra Jeevan Pradhikaran
8. Commissioner and Director, Directorate of Municipal Administration, Mumbai
9. State Mission Director, Swachh Maharashtra Mission Directorate, Mumbai
10. Divisional Commissioner, Aurangabad Division, Aurangabad
11. District Collector, Aurangabad
12. District Administrative Officer, Aurangabad
13. Commissioner, Aurangabad Municipal Corporation
14. Nivadnasti, NaVi-34

## विवरणपत्र

(शासन निर्णय क्रमांक:-स्वमअ-२०१९/ प्र.क्र.१४३/नवि-३४ दिनांक: १३ फेब्रुवारी, २०२० सोबतचे विवरणपत्र)  
(किंमत रु. मध्ये)

| अनु. क्र.                 | मूल प्रकल्प अहवालामध्ये अंतर्भूत बाबी            | मूल प्रकल्प अहवालामध्ये अंतर्भूत बाबींची किंमत | सुधारित प्रकल्प अहवालामध्ये अंतर्भूत करावयाच्या बाबी                                   | सुधारित प्रकल्प अहवालामध्ये अंतर्भूत करावयाच्या बाबींची किंमत | फरक           |
|---------------------------|--|--|--|---|---------------|
| (1)                       | (2)  | (3)  | (4)  | (5)   | (6)           |
| 1                         | Screening machine 9 non.                         | 1,44,00,000                                    | Screening Machine 4 Nos  | 58,75,000   | -85,25,000    |
| 2                         | Balling machine @ 9 nos.                         | 28,80,000                                      | Bailing Machine 4 Nos  | 13,50,000   | -15,30,000    |
| 3                         | single shaft shredder machine @ 9 nos            | 1,44,00,000                                    | Single shaft shredder machine 4 No.  | 50,00,000   | -94,00,000    |
| 4                         | Accessories                                      | 50,00,000                                      | Accessories  | 50,00,000   | 0             |
| 5                         | IEC & Public Awareness (in phase wise manner)    | 1,00,00,000                                    | IEC & Public Awareness (in phase wise manner)  | 2,00,00,000   | +1,00,00,000  |
| 6                         | Compost pit shed                                 | 8,16,75,621                                    | Compost pit shed   | 3,50,00,000   | -4,66,75,621  |
| <b>For Long Term Plan</b> |  |  |  |   |               |
| 7                         | Fencing with gate                                | 18,88,60,919                                   | Fencing with gate  | 86,85,48,767  | +67,96,87,848 |
| 8                         | Material recovery facility @ 9 nos.              |  | Material Recovery facility   |   |               |
| 9                         | Weighbridge room                                 |  | Weigh bridge room  |   |               |
| 10                        | Tipping area                                     |  | Tipping area   |   |               |
| 11                        | Pre sorting shed                                 |  | Pre sorting shed   |   |               |
| 12                        | Windrow platform                                 |  | Windrow platform   |   |               |
| 13                        | Processing shed                                  |  | Processing shed  |   |               |
| 14                        | Curing area                                      |  | Curing area  |   |               |
| 15                        | Storage Shed for wet waste                       |  | Storage shed for wet waste   |   |               |
| 16                        | Material Recovery Facility and Dry waste storage |  | Material Recovery facility   |   |               |
| 17                        | Leachate tank                                    |  | Leachate tank  |   |               |
| 18                        | Internal Roads                                   |  | Internal roads   |   |               |
| 19                        | Drains   |  | Drains   |   |               |
| 20                        | Office Room                                      |  | Office room  |   |               |
| 21                        | Workers Room                                     |  | Workers room   |   |               |
| 22                        | Toilet   | Toilet   |  |   |               |
| 23                        | -  | Office building at Processing plant            |  |   |               |
| 24                        | -  | Compound Wall                                  |  |   |               |
| 25                        | -  | Add 12% for GST (item 07 to item 24)           |  |   |               |
| 26                        | Processing plant 300 TPD                         | 7,00,00,000                                    | Processing Plants at 3 places: Chikalthana, Padegaon & Harsool. @ Rs. 3,35,00,000 each | 10,20,00,000  | +3,20,00,000  |
| 27                        | Bio-methanation plant 30 TPD                     | 12,00,00,000                                   | Bio-methanation plant (30 TPD)   | 12,00,00,000  | 0             |
| 28                        | Brick Manufacturing plant                        | 28,74,480                                      | Brick manufacturing plant (CnD Plant Component)  | 2,00,00,000   | +1,71,25,520  |
| 29                        | Weighbridge 1 no.                                | 5,71,825                                       | Weighing bridge  | 71,10,000   | +65,38,175    |

| अनु. क्र. | मूळ प्रकल्प अहवालामध्ये अंतर्भूत बाबी        | मूळ प्रकल्प अहवालामध्ये अंतर्भूत बाबींची किंमत | सुधारित प्रकल्प अहवालामध्ये अंतर्भूत करावयाच्या बाबी | सुधारित प्रकल्प अहवालामध्ये अंतर्भूत करावयाच्या बाबींची किंमत | फरक                  |
|-----------|--|--|--|---|----------------------|
| 30        | Water Tanker 2 nos.                          | 31,12,144                                      | Water Tanker: 1 no.                                  | 15,61,071   | -15,51,073           |
| 31        | Portable Water Pump @ 2 nos.                 | 80,043   | Portable water pump                                  | 80,043  | 0                    |
| 32        | Sanitary Landfill                            | 3,96,12,339                                    | Sanitary Landfill                                    | 4,28,73,033   | +32,60,694           |
| 33        | Scientific Capping of old dumped at Naregaov | 25,00,00,000                                   | Scientific Capping of old dumped at Naregaov         | 25,00,00,000  | 0                    |
| 34        | Fire Extinguishers                           | 86,880   | Fire Extinguishers                                   | 74,340  | -12,540              |
| 35        | Room @ Rs. 221141 for 27 locations           | 59,70,807                                      | Deleted  | 0   | -59,70,807           |
| 36        | Granulator machine @ 5,00,000 for 4 nos.     | 20,00,000                                      | Deleted  | 0   | -20,00,000           |
| 37        | Hadraulic excavator 1 no.                    | 41,38,345                                      | Deleted  | 0   | -41,38,345           |
| 38        | Collection & Transportation                  | 10,22,85,756                                   | Deleted  | 0   | -10,22,85,756        |
| 39        | -  | 0  | EIA for Sanitary Landfill                            | 11,23,000   | +11,23,000           |
| 40        | -  | 0  | Leachate tank for Sanitary landfill                  | 23,08,683   | +23,08,683           |
|           | <b>Grand Total</b>                           | <b>91,79,49,159</b>                            | <b>Grand Total</b>                                   | <b>1,48,79,03,937</b>   | <b>+56,99,54,778</b> |



## SWACHH SURVEKSHAN 2021

Home SS2021 Toolkit Previous Survekshan ▼ SS2021 Ranking Statewise Summary

ULB Login

Prerak DAUR Samman

Gold (Anupam) ▾

BACK

A new category of awards titled **Prerak DAUR Samman** as part of Swachh Survekshan 2021. The Prerak DAUR Samman has a total of five additional sub-categories



**Divya**

(Platinum)



**Anupam**

(Gold)



**Ujjwal**

(Silver)



**Udit**

(Bronze)



**aaRohi**

(Aspiring)

This new category has categorised cities on the basis of six select indicator wise performance criteria which are as follows:

1. Segregation of waste into Wet, Dry and Hazard categories
2. Processing capacity against wet waste generated
3. Processing and recycling of wet and dry waste
4. Construction & Demolition (C&D) waste processing
5. Percentage of waste going to landfills
6. Sanitation status of cities

**GOLD (ANUPAM)**

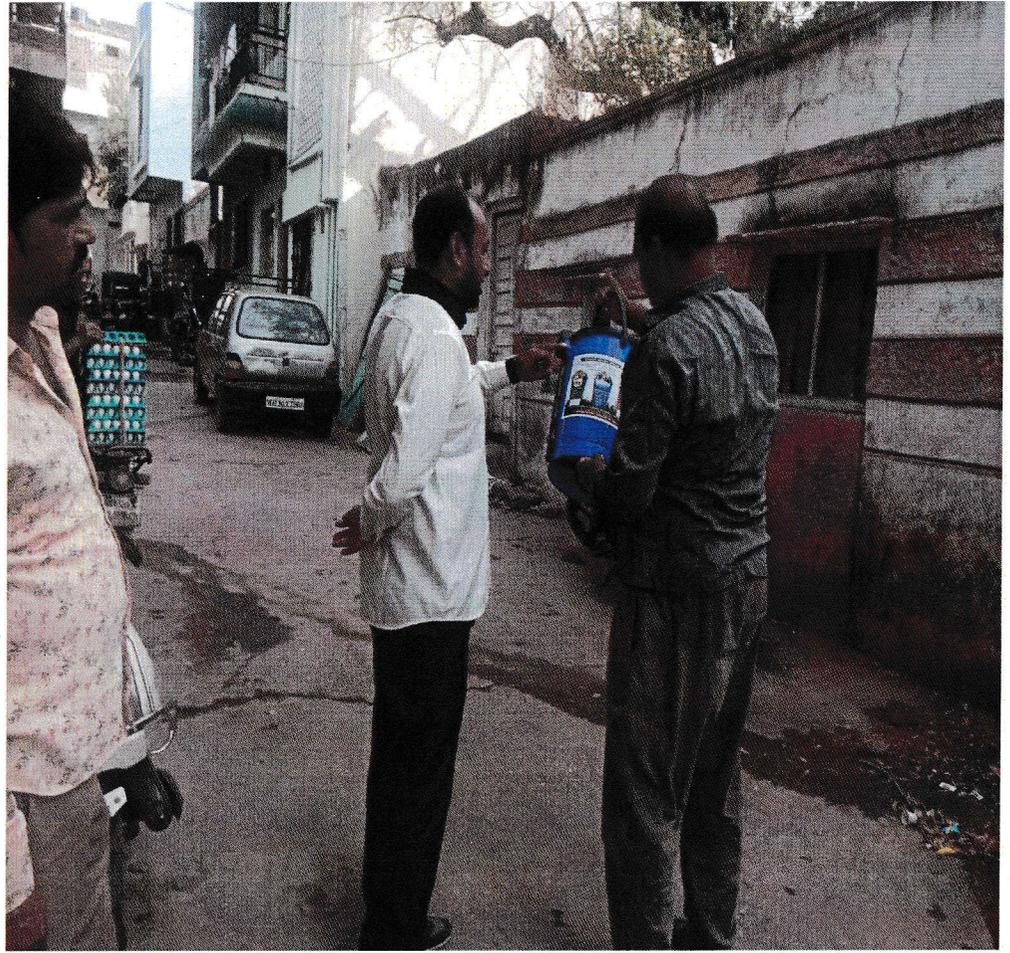
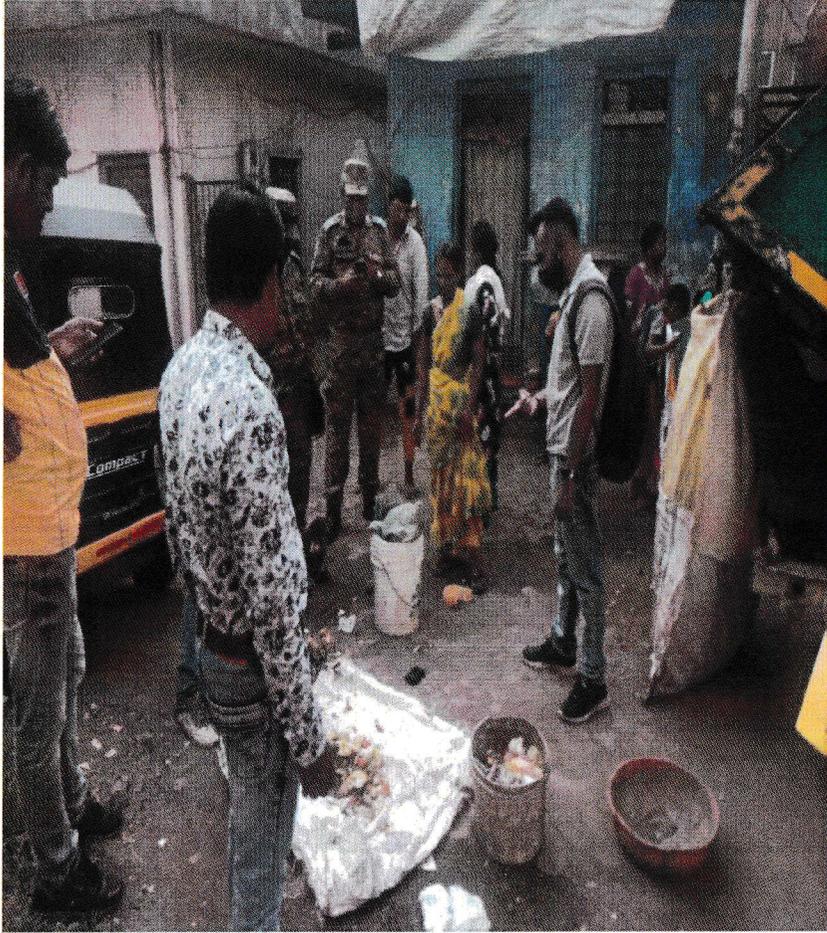
|                |                 |                    |
|----------------|-----------------|--------------------|
| MAHARASHTRA    | THANE           | BHIWANDI NIZAMPUR  |
| CHHATTISGARH   | KANKER          | KANKER             |
| MADHYA PRADESH | JABALPUR        | JABALPUR           |
| MADHYA PRADESH | MURWARA (KATNI) | KATNI              |
| HARYANA        | ROHTAK          | ROHTAK             |
| MAHARASHTRA    | NASHIK          | PETH               |
| CHHATTISGARH   | BASTAR          | BASTAR (NP)        |
| CHHATTISGARH   | SURAJPUR        | PRATAPPUR (NP)     |
| CHHATTISGARH   | DURG            | DAUNDI LOHARA (NP) |
| MAHARASHTRA    | AURANGABAD      | AURANGABAD         |
| MADHYA PRADESH | SEONI           | SEONI_M            |
| MAHARASHTRA    | JALGAON         | JALGAON            |
| MADHYA PRADESH | INDORE          | MHOWGAON           |

# RALLY FOR WASTE SEGREGATION



# PUBLIC AWARENESS FOR WASTE SEGREGATION





# BINS FOR E-WASTE AND HAZARDOUS WASTE



V8MG+MX, Gulmandi, Aurangpura, Aurangabad, Maharashtra 431001, India

Aurangabad  
Maharashtra  
India

28°C  
82°F

2021-11-24(Wed) 10:17(am)



Sumati Building, Nath Super Market Rd, Gulmandi, Aurangpura, Aurangabad, Maharashtra 431001, India

Aurangabad  
Maharashtra  
India

28°C  
82°F

2021-11-24(Wed) 10:14(am)

# MOTIVATING KIDS FOR CLEANLINESS



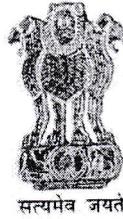
# CLEANLINESS DRIVES ON STREETS



# CLEANLINESS DRIVES AT KHAM RIVER



अजय नारायण झा  
AJAY NARAYAN JHA, IAS



सचिव  
भारत सरकार  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Secretary  
Government of India  
Ministry of Environment, Forest and Climate Change

D.O.No. 22-19/2017-IA-III

3<sup>rd</sup> July, 2017

Dear Sbr. Mishra,

Please refer to the D.O. letter No. Q-15014/2/2017-CPHEEO dated 14.02.2017 requesting to revisit the process of prior environmental clearance for Solid Waste Management Treatment and Processing Facilities.

2. The matter has been examined by the Expert Group constituted in the Ministry in its meeting held on 14.06.2017. The Expert Group has submitted its recommendations. The recommendations of the Expert Group have been examined in the Ministry.

3. The Environment Impact Assessment Notification, 2006 in the Schedule at item 7(i) mentions Common Municipal Solid Waste Management Facility (CMSWMF) as Category B project for which State Environment Impact Assessment Authority (SEIAA) is empowered to appraise the project for grant of prior environmental clearance.

4. The municipal solid waste management involves various steps like door to door collection, segregation, composting, refuse derived fuel (RDF) making, waste to energy generation through waste to energy plants and disposal in scientific landfills. The above activities, except landfill site, if proposed as standalone activities are not covered under item 7(i) of EIA Notification, 2006, hence do not require prior environmental clearance. In case the activities of composting, RDF making and waste to energy plant (up to capacity of 15 MW) are proposed at an existing landfill site, they do not attract the provisions of the EIA Notification, 2006.

5. If the activities of incineration, RDF making and waste to energy plant are proposed along with the new site of solid waste disposal/ landfill, it is advisable to obtain an integrated prior environmental clearance for these projects.

contd...2/-



इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 फोन : (011) 24695262, 24695265, फैक्स : (011) 24695270

INDIRA PARYAVARAN BHAWAN, JOR BAGH ROAD, NEW DELHI-110 003 Ph. : (011) 24695262, 2465265, Fax : (011) 24695270

E-mail : secy-moef@nic.in, ajay.jha@nic.in, Website : moef.gov.in

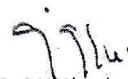
-2-

6. It has been seen that locating a landfill site or municipal solid waste disposal site is a contentious issue and there is a tendency to locate them far from the habitation but near forest, rivers, ponds, wetlands and low lying areas etc. which are ecologically sensitive sites and require proper environmental management. Since, the forests, rivers, ponds, wetland and low lying areas are critical from environmental point of view, it may not be appropriate to exempt this activity of municipal solid waste disposal site or landfill site from the requirement of prior environmental clearance.

7. I believe this will expedite the achievement of the objectives of the Swachh Bharat Mission.

With regards,

Yours sincerely,

  
(A.N. Jha)

Shri Durga Shankar Mishra  
Secretary,  
Ministry of Urban Development,  
Nirman Bhawan,  
New Delhi-110011.

# Plant Premises



Shot on Y50  
AI Quad camera





Padegon, Golriya City Aurangabad Maharashtra 431002, India

Aurangabad  
Maharashtra  
India

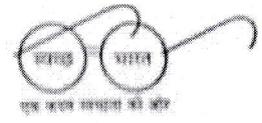
|           | Decimal   | DMS         |
|-----------|-----------|-------------|
| Latitude  | 19.903771 | 19°54'13" N |
| Longitude | 75.286995 | 75°17'13" E |

2021-11-18 02:26(PM)





औरंगाबाद महानगरपालिका, औरंगाबाद  
(घनकचरा व्यवस्थापन कक्ष)



225

जा.क्र./मनपा/घकव्यक/307/2018

दिनांक :- 6/7/2018

**कार्यादेश**

या द्वारे आदेशीत करण्यात येते की, औरंगाबाद शहरातील उदभवलेल्या कचरा समस्या मध्ये शहरात ठिकठिकाणी कचऱ्याचे ढिग साचून होते सदरील कचरा स्थलांतरीत करून या कचरा प्रक्रिया करणे अत्यावश्यक आहे. या करती तात्काळीन जिल्हाधिकारी यांनी मे.इबी इनव्हॉरो बायोटेक प्रा.ली.नाशीक, काम देणे बाबत सुचविले होते.

त्या अनुषंगाने मे.इबी इनव्हॉरो बायोटेक प्रा.ली.नाशीक यांनी संदर्भाय प्रस्तावामध्ये सदरील कच-यावर प्रक्रिया करणे कामी र.रु. ७९८.०० प्रती मे.टन प्रमाणे दर दिले होते सदरी दरामध्ये वाटघाटीअंती संबंधीत कंपनीने र.रु. ७४२.०० प्रती मे.टन दर निश्चीत करण्यात आला आहे.

उपरोक्त कामी मे.इबी इनव्हॉरो बायोटेक प्रा.ली.नाशीक या कंपनीस ३००० टन कच-यावर प्रक्रिया करणे कामी मा.आयुक्त यांनी दि. ०३.०७.२०१८ रोजी म.म.अ १९४९ चे कलम ६७ (३) (क) अन्वये मान्यत देण्यात आलेली आहे.

करीता मे.इबी इनव्हॉरो बायोटेक प्रा.ली.नाशीक या कंपनीस खालील अटी व शर्ती व करारनामाच्या अधीन राहून कच-यावर प्रक्रिया करणेसाठी कार्यादेश देण्यात येते आहे.

**अटी व शर्ती**

१. शहरातील रस्त्यावर साचलेल्या कचरा प्रक्रिया करून त्याची विल्हेवाट लावणे.
२. सदरील कामासाठी औरंगाबाद महानगरपालिका कोणत्याही प्रकारे मनुष्यबळ पुरविणार नाही.
३. कच-यावर फ्रवारणी करण्यासाठी आपण आपल्यास्तरावर जेसीबी/पोकलेन, स्क्रिनींग मशिन, फ्रवारणी यंत्र इ.साहित्य/यंत्रसामुग्री अवगत करून घ्यावी.
४. सदरील कच-याची दुर्गंधी येणार नाही याची नोंद घ्यावी.
५. निश्चीत वेळेत कंपोस्ट तयार होण्याची जबाबदारी आपणावर असेल.
६. जोडपत्र अ नुसार कच-यावर प्रक्रिया करून विल्हेवाट लावण्यात यावी.

प्रती,  
मे.इबी इनव्हॉरो बायोटेक प्रा.ली.  
नाशीक,

आयुक्त

महानगरपालिका, औरंगाबाद

प्रत:-

१. लेखाविभाग, महानगरपालिका औरंगाबाद
२. वार्ड अधिकारी १ ते ९ यांना याद्वारे आदेशीत करण्यात येते की, आप-आपल्या झोन मध्ये शहरातील साचलेल्या कच-यावर संबंधीत कंपनी कडून प्रक्रिया करून घ्यावी.

Received  
Jyotirmay Pawar  
6/7/18

57

Aurangabad Municipal Corporation  
(Solid Waste Management Cell)

Outward No./MC/SWMC/302/2018

Date 6/7/2018

**Executive Order**

It is hereby ordered that, crisis of garbage pile up at various locations in the Aurangabad city, the said garbage had to be transferred and treating the same was necessary. For the same the then Learned Collector had suggested that the same work may be given to **M/s. EB Enviro Biotech Pvt. Ltd. Nashik.**

Accordingly **M/s. EB Enviro Biotech Pvt. Ltd. Nashik** had given an estimate of amount Rs. 798.00 per metric tonne for treatment of the said waste, as per negotiations the said amount was finalised at Rs. 742.00 per metric tonne.

For the above work, approval has been granted by the Learned Commissioner vide their order dated 03.07.2018 as per the provisions of Sec. 67(3) (C) of the Mumbai Municipal Corporations Act, 1949, for treating 3000 metric tonnes of waste.

**M/s. EB Enviro Biotech Pvt. Ltd. Nashik** is hereby being directed for waste treatment as per the following terms and conditions and as per the agreement.

Terms and Conditions

1. To treat garbage accumulated on the city roads and dispose it.
2. For the said work, Aurangabad Municipal Corporation won't provide any labour.
3. For doing spraying activities, you should arrange at your level JCB/Pokland, screening machine, spraying machine etc.
4. You should ensure that there is no odour from the garbage.
5. You would be responsible for generation of compost within time.
6. According to Annexure A waste should be disposed by processing.

To,

**M/s. EB Enviro Biotech Pvt. Ltd.**

**Nashik**

**Sd/**

Commissioner

Aurangabad Municipal Corporation

Copy to :-

1. Accounts Department, Aurangabad Municipal Corporation.
2. Ward Officers 1 to 9 are hereby ordered that, you should get the waste treated in your wards from the company.